

Ajit Kumar Chaudhary

Vs

The State of Bihar

Criminal Appeal No. 124 of 1968

(H. R. Khanna, I. D. Dua JJ)

28.07.1972

JUDGMENT

DUA, J. -

1. The only point raised on behalf of the appellant by his learned counsel Shri A. K. Nag is based on the argument that the provisions of Section 342, Criminal Procedure Code were not complied with by the Trial Court.
2. The appellant was charged under Section 411, Indian Penal Code and under Section 3 of the Railway Stores (Unlawful Possession) Act, 1955. According to the prosecution case on January 7, 1967, Shir K. K. Venkateswaram, Sub-Inspector of Railway Police Force, Chakradharpur, along with others, was coming to Chakradharpur in a third class bogey of 328 Down Nagpur-Chakradharpur Passenger train. They heard some knocking sounds emanating from the adjoining bogey when the train was between Jaraikela and Manoharpur Railway Stations. As soon as the train reached Manoharpur Station Venkateswaram, along with P. Y. Kundulu, Head Rakshak and D. Bhaskar Rao, went into the adjoining bogey and found the accused alone there. On inspection of the bogey they detected that the mirror of its latrine had been taken out. They questioned the accused about the missing mirror but he denied all knowledge about it. Thereafter the bag of the accused was searched and from it a mirror bearing the mark "IR" was recovered. On these facts the police registered a case under Sections 379/411, Indian Penal Code. But in the Trial Court the charges were confirmed to Section 411, Indian Penal Code, and Section 3 of the Railway Stores (Unlawful Possession) Act, 1955. The Trial Court convicted the appellant under both the sections and sentenced him to undergo rigorous imprisonment for six months under each court, the sentences to run concurrently.
3. On appeal the learned additional Sessions Judge, Singhbhum at Chaibassa affirmed the order of the Trial Court.
4. The appellant took the matter on revision before the Patna High Court but the same was dismissed in limine.
5. As already observed, in this Court the only objection raised on behalf of the appellant is that the provision of Section 342, Code of Criminal Procedure have not been fully complied with.
6. The Trial Court put the following two questions to the accused under Section 342, Cr.P.C. -

"Q. 1 : It is stated that on September 6, 1967 at about 6-1/4 p.m. at Manoharpur

Railway Station a mirror was discovered from you in the third class compartment in 328 Down Nagpur-Chakradharpur. What have you to say ?

A. No.

Q. 2 : It is stated that the abovesaid mirror recovered from you on the abovesaid date was broken by you. What have you to say ?

A. No."

The third and the last question related to the first information report which does not concern us.

7. The language and form of the question No. 1 was printed in the printed paper book does seem to suggest that there was no proper compliance with Section 342, Cr.P.C. We, therefore, looked at the original record. There we find that the question was differently worded and the translation in print is incorrect in material particulars. The original question reads :

"Kaha jatahai ki ta : (tarikh) January 7, 1967 ke karib save 6 baje sandhya Manoharpur Railway Station main 328 down Nagpur Chakradharpur Train ke third class compartment main ap ke pas se railway ka ek aina baramad hua tha. Ap ko kya kahana hai ?"

The answer was, as already observed, "No".

8. The question as actually put to the accused does refer to the mirror recovered from him to be a railway mirror.

9. When confronted with this form of the question the learned counsel for the appellant had practically nothing to say in support of this grievance. In a half-hearted manner, however, he contended that reference should also have been made in the question put to the accused to the allegation that the mirror was stolen railway property, because this is an essential ingredient for invoking Section 411, Indian Penal Code and failure to do so has vitiated the trial and the conviction. We are unable to agree with the learned counsel.

10. The facts of the case are simple and free from any complication. It is difficult to hold that merely because it was not put to the accused that the mirror was stolen, the appellant's examination under Section 342, Code of Criminal Procedure was not adequate. It is no doubt true that courts must take care to put all the relevant material circumstances appearing in evidence to the accused so as to enable him to say in his defence what he wants, in respect of the prosecution case and explain any circumstances appearing in evidence against him, but at the same time, as observed in *Ram Shankar Singh v. State of West Bengal* (1962 Supp 1 SCR 49 : AIR 1962 SC 1239 : 1962 (2) Cri LJ 296.), every error or omission in complying with Section 342, Cr.P.C., does not necessarily vitiate the trial. Unless injustice results from an irregularity in complying with Section 342, interference on this ground would not be justified. In the present case when the appellant denied the recovery of railway mirror in answer to question No. 1 no prejudice or injustice can be considered to have been caused to him by the court's failure to refer to the fact of the mirror being stolen. In view of his answer to the first question, it was, in our opinion, futile to ask him any further questions about the mirror being stolen. (See *Keki Bejonji v. State of Bombay* ((1961) 2 SCR 515 : AIR 1961 SC 967 : 1961 (2) Cri LJ 37.)) In the circumstances of the case it cannot be said that the appellant did not get adequate opportunity to say what he wanted to say in respect of the prosecution against him.

11. This appeal accordingly fails and is hereby dismissed. The appellant must surrender to his bail bond to serve out the remaining sentence.

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